

1	2	3
13.	Physically Handicapped self-employed	1,765
14.	Primary Milk Producers	2,95,001
15.	Rickshaw Pullers/Auto Drivers	41,504
16.	Safai Karamcharis	14,456
17.	Salt Growers	45,801
18.	Tendu Leaf Collectors	21,20,499
19.	Scheme for Urban Poor	1,32,454
20.	Forest Workers	1,47,519
21.	Sericulture	221
22.	Toddy Tappers	526
23.	Powerloom Workers	0
TOTAL		39,65,704

Industrial Alcohol

1896. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Union Government have worked out any scheme to rationalise levies and duties imposed on the various State Governments on industrial alcohol particularly in the State of Maharashtra.

(b) if so, the details thereof.

(c) whether molasses from Khandasari units is likely to be utilised for increasing the supply of industrial alcohol; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Government formulates its policies and schemes regarding levies and duties to be imposed on various items of manufacture including industrial alcohol which are incorporated in the Annual Budget.

(c) and (d) the Central Government does not regulate distribution of molasses, including Khandasari molasses, after rescinding the Molasses Control Order, 1961 on 10th June, 1993.

Utilization of the Services of Retired Judges

1897. SHRI SOUMYA RANJAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government propose to utilise the services of retired Supreme Court/High Court Judges to reduce the pendency of cases in Supreme Court and High Courts.

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c). The Government has not favoured the appointment of retired Judges in the Supreme Court and the High Courts.

Employment on Fake SC/ST Certificates in Banks

1898. SHRI RAJIV PRATAP RUDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that several hundred non-SC/ST candidates are in employment in nationalised banks all over the country by producing fake caste certificates;

(b) if so, the number of such cases detected during the last three years, bank-wise;

(c) the action taken or proposed to be taken against such candidates; and

(d) the steps taken to prevent such incidents in future?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (d). The information is being collected and will be laid on the Table of the House.

[Translation]

Joint Venture between Indo-Japan

1899. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of INDUSTRY be pleased to state :

(a) whether any discussion regarding joint venture between the Union Government and Suzuki Motor Corporation was held recently; and

(b) if so, the details of the outcome of talks and the action taken by the Union Government thereon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) (a) Yes, Sir. Discussions between the Industry Minister and Mr. O. Suzuki, President, Suzuki Motor Corporation were held on 4th and 5th July, 1996.

(b) The discussions resolved to the satisfaction of both parties, the approach to be taken on several issues such as the broad parameters for expansion, transfer of technology etc. of Maruti Udyog Limited.

[English]

Impact of Price Rice on Foreign Debt

1900. SHRI SUSHIL CHANDRA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the recent hike in power tariffs by many States and the steep increase in the prices of petroleum products by